## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:3377 ANSWERED ON:10.12.2009 COURTS FOR HUMAN TRAFFICKING CASES Panda Shri Baijayant;Pradhan Shri Nityananda

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to set up designated courts to try human trafficking cases;

(b) if so, the details thereof, State-wise;

(c) whether certain guidelines have been issued to the State Governments in this regard; and

(d) if so, the details thereof?

## Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M.VEERAPPA MOILY)

(a) to (d): As per the information received, Ministry of Home Affairs has issued an Advisory wherein it has been advised to State Governments that Under Section 22-A of The Immoral Traffic (Prevention) Act 1956, the State Government may, by notification in the Official Gazette, and after consultation with the High Court, establish one or more Courts for providing speedy trial of the offences under the Act.